

ACT NO. XX OF 1889.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
 (Received the assent of the Governor General on the 13th December, 1889.)

An Act to amend Act XXXVI of 1858.

WHEREAS it is expedient to extend the authority of the Governor General in Council with respect to the appointment of asylums for the reception and detention of lunatics and with respect to the transfer of any lunatic from any one to any other lunatic asylum in British India; It is hereby enacted as follows:—

Substitution
of new sec-
tion for
section 17A,
Act XXXVI,
1858.

Provision
for provinces
having in-
sufficient or
no asylums.

1. For section 17A of Act XXXVI of 1858 (*an Act relating to Lunatic Asylums*), as amended by Act XVIII of 1886 (*an Act to amend Act XXXVI of 1858*) the following shall be substituted, namely:—

“17A. In either of the following cases, namely:—

- (a) when an Executive Government has not established within its limits a public asylum for the reception and detention of lunatics,
- (b) when it appears to the Governor General in Council that a public asylum established within such limits is not conveniently situated with respect to any part of the territories administered by such Government or does not afford sufficient or, in the case of any class of lunatics, suitable accommodation,

the Governor General in Council may from time to time appoint an asylum in any part of British India beyond the limits of such Government to be an asylum to which any Magistrate or Judge exercising jurisdiction within those limits may send lunatics or any class of lunatics

lunatics as to an asylum established under this Act for the division in which his jurisdiction is situate."

2. After section 17B of the said Act XXXVI of 1858 the following section shall be added, namely :—

Addition of new section after section 17B, Act XXXVI, 1858.

"17C. Any lunatic may be removed from any lunatic asylum established or licensed under this Act, by order of an Executive Government, to any other such asylum within the limits of such Government, and, by order of the Governor General in Council, to any other asylum in any part of British India."

Removal of lunatics from one asylum to another.

3. Section 11 of the said Act XXXVI of 1858 is hereby repealed.

Repeal of section 11 of Act XXXVI of 1858.